

CS No. 9752/16  
Shakuntala Sharma Vs. Shakuntala Khurana & Anr.

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. I.C. Sharma, husband of the plaintiff.  
None for defendant.

Matter is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to DE for 28.11.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 9011/16  
M/s Frankfinn Aviation Services Pvt. Ltd. Vs. Sarfraz  
Khalil Pathan

08.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for purpose already fixed on  
01.02.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 13155/16  
Bhupender Kumar Vs. Seema Devi

08.09.2020

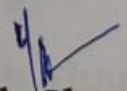
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Prem Priyawardhan, counsel for plaintiff alongwith plaintiff/ PW1 in person. None for defendant.

Matter is pending at the stage of PE.

Plaintiff/PW1 is present for his cross examination. However, none has appeared on behalf of defendant to cross examine PW1.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 27.01.2021 for PE.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



CS No. 7746/16

Trishila Jain @ Phoolwati Vs. Dr. Jinesh Jain  
08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for parties.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 29.01.2021.

The plaintiff is directed to file his evidence by way of affidavit with further direction to supply the advance copy to ld. Counsel for the defendant at least 15 days prior to next date of hearing.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 8747/16

Anil Kumar Khurana Vs. Shakuntala Sharma

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for plaintiff.

Sh. I.C. Sharma, husband of defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 28.11.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 7847/16  
SAS International Vs. Elegant Furnisher

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up on 01.02.2021 for settlement, if any and in case there is no settlement then for appearance of PW1 and his cross examination.

(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 11/20  
Ashok Kumar Mahajan Vs. Harbhajan Singh & Anr.

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for counter claimant.  
Sh. Anmol Kapoor, proxy counsel for  
Non-counter claimant

Put up with the main case on  
14.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



CS No. 372/20  
Kulwinder Singh Alagh Vs. Tata Power Delhi  
Distribution

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Gaurav Verma, proxy counsel for plaintiff.

Original plaint, documents and annexures placed on record by proxy counsel for plaintiff. Same is taken on record.

Plaint and documents perused.

Issue summons to defendant through electronic mode, subject to providing email/ whatsapp number of defendant for 21.09.2020.

The requisite affidavit of service through email and whatsapp be filed on the said date.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

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CS No. 375/20  
Inderjeet Kaur Madhok & Anr. Vs. Gaurav Mahendru  
& Anr.

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

An email has been received on behalf of the plaintiff on the court email ID therein counsel for plaintiff has requested to adjourn the matter for VC as he will not be able to appear personally today. Adjournment sought is granted.

Put up for consideration on 09.09.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 55/20  
**Harminder Singh Vs. Chief Manager Central Bank of  
India**

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Defendants no. 1 & 2 has been served through summons.

Defendant no. 3 remained unserved.

Counsel for the appellant/ applicant is directed to take steps for service to defendant no. 3.

Put up on 16.12.2020 for report of service to defendant no. 3 as well as for filing of fresh address of defendant no. 3.

  
(Manish Sharma)  
ADJ-01/WEST/TTC  
DELHI/ 08.09.2020

CS No. 60979/16  
Ritu Arora & Anr. Vs. ARN Infrastructure India Ltd.

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Put up for purpose already fixed on  
15.12.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 692/17  
Jyoti Arora Vs. Jay Parkash

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

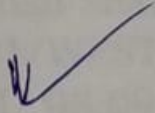
Present: None for parties.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned for PE on 02.02.2021.**

List of witnesses be filed within 15 days from today.

The plaintiff is directed to file his evidence by way of affidavit with further direction to supply the advance copy to ld. Counsel for the defendant at least 15 days prior to next date of hearing.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



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CS No. 899/19  
Lakhvinder Kaur Sidhu Vs. Pritam Singh

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Issue fresh summon of the suit and notice of application to the defendant on filing of PF/RC and authorized courier for 16.12.2020

In addition, the defendant may be served through whatsapp number/ electronic mail.

The requisite affidavit of service through email and whatsapp be filed on the said date.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

CS No. 10738/16

S. Harpal Singh Vs. Dashmesh Hospital

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Matter is pending at the stage of PE.

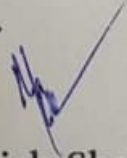
An email has been received on behalf of the plaintiff on the court email ID therein counsel for plaintiff has requested to adjourn the matter for VC as he will not be able to appear personally today. Adjournment sought is granted.

Perusal of file shows that list of witnesses has not been filed by both the parties.

Both the parties are directed to file list of witnesses within 15 days from today.

The plaintiff is directed to file his evidence by way of affidavit with further direction to supply the advance copy to ld. Counsel for the defendant at least 15 days prior to next date of hearing.

**Put up for PE on 15.12.2020.**

  
(Manish Sharma)  
ADJ-01/WEST/THC

CS No. 83/20  
Manohar Lal Vs. Munna Lal & Anr.

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Both the defendants are served with the summons.

Put up for filing of written statement on 15.12.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020

Arbn. No. 25/19

**Tejpal Singh Vs. Gambit Leasing & Finance Pvt. Ltd.**

08.09.2020

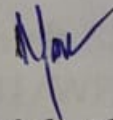
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Issue fresh notice to respondent no. 2 on filing of PF/RC with the direction to produce the arbitral record before this court on the next date of hearing.

In addition, the respondent no. 2 may be served through whatsapp number/ electronic mail.

Put up for filing of reply by the respondent no. 1 and for report regarding respondent no. 2 on 16.12.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020





CS No. 456/17  
Ajay Jaggi Vs. Yogesh Jaggi

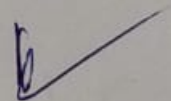
08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Lalit, Proxy counsel for defendant.

Record reflects that defence of defendant has already been struck off vide order dated 28.02.2018.

Be listed for final arguments on 15.09.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



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CS No. 11598/16  
Indra & Ors. Vs. Ram Singh

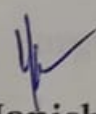
08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

The plaintiff was directed on 23.03.2020 to file amended memo of parties. However, same is not on record.

Put up for filing of amended memo of parties and for final arguments on 13.10.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



CS No. 9250/16  
Harbhajan Singh Anr. Vs. Dr. Ashok Kumar Mahajan

08.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Anmol Kapoor, proxy counsel for plaintiff.  
None for defendant.

In the absence of counsel for defendant, arguments could not be heard. Previous cost of Rs. 15,000/- also not paid by defendant no. 1.

Put up for arguments on the pending application of defendant no. 1 U/s 10 CPC on 14.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



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EX No.  
Gurmit Singh Vs. Nirman Singh

08.09.2020

Fresh execution received in physical form. It be checked and registered.

Present: None for DH.

Nazir to report on 23.10.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



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CS No. 9058/16

Rajesh Gambhir Vs. Santosh Gulati

08.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Matter is pending at the stage of final arguments.

Put up for final arguments on 20.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 08.09.2020



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